

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 13/(MAH)/2016
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.08.2016

NAME OF THE PARTIES: M/s. Ceasefire Industries Limited

SECTION OF THE COMPANIES ACT: 14(1) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	DK MEEHA	PCS	

Order

C.P No. 13/14(1)/NCLT/MB/MAH/2016

1. Ld. PCS from the side of the Petitioner is present. The impugned Petition filed u/s. 14 of the Companies Act, 2013, now under consideration, is fixed for hearing for the first time.
2. Since the Petitioner is seeking conversion of Public Company to a Private Company; therefore, a report from the Registrar of Companies is required.
3. The Petitioner is hereby directed to submit a copy of C.P. No. 13/2016 to the ROC so that a Report can be submitted at an early date.
4. Let this C.P. be fixed for further adjudication on 08.09.2016.

sd/-

M. K. SHRAWAT
Member (Judicial)

Dated: 23rd August, 2016.